

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 428 OF 2023

**IN THE MATTER OF:**

S.C KAUSHAL

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

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THROUGH



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PLACE: NEW DELHI

DATE:08.05.2024

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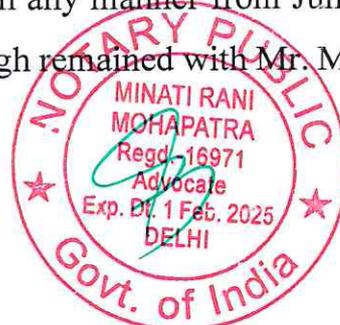
**AFFIDAVIT**

I, Mr. Sarpreet Singh, aged 41 years, S/o Shri Maan Singh, R/o H. No. 60, Model Town, Kapurthala, Punjab, presently at Kapurthala, do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of the Respondent No. 6 and I am fully conversant with the subject matter of dispute between the parties. I am competent to swear this affidavit.
2. At the very outset, I state that save and except what are matters of records, the contents of all paragraphs, grounds, each and every averment, submissions and contentions made by the Applicant in the present Original Application are denied as wrong, incorrect and untenable in law as well as in facts of the present case, and the same are denied in entirety as if they have been traversed and replied to individually, until and unless any of the contents are specifically admitted.
3. I state that the present affidavit is being filed in compliance of the order dated 18.03.2024 passed by this Hon'ble Tribunal.



4. I state that the construction of Respondent No. 6 college took place in the year 2002 to 2003. During the said time, Mr. Inderjit Singh was the Chairman of the college and the entire construction was carried out under his supervision and on his instructions. Furthermore, it is relevant to point out that the college is situated at the border of Nizampur and Badshapur village.
5. I state that the Gram Panchayat land in question was leased by Mr. Sarpreet Singh and Mr. Ramesh Kumar from 2002 to 2007, who were/are members of the Respondent No. 6/College Trust. Later, from the years 2007-2012, one Mr. Inderjit Singh (also the member and the then Chairman of Respondent No.6) leased the said land.
6. I state that the said land after the aforementioned period was not in the possession of Respondent No. 6 directly or indirectly.
7. I state that Respondent No. 6 and/or its members were not in possession of the Gram Panchayat Land from the year 2012 to June 2023. I state that in the year 2018, the land in question was leased to Mr. Malkit Singh for a period of 5 years. The said Auction was challenged by the undersigned in the Court of District Development & Panchayat Officer, Kapurthala, who vide order dated 12.04.2018 cancelled the lease executed in favour of Mr. Malkit Singh.
8. I state that the land in question was finally lease to Mr. Maan Singh in June 2023 for a rent of INR 90,000/- for one year, however the said lease got cancelled in the month of November 2023. Furthermore, the land was leased for the benefit of Respondent No. 6, however, the said land was not utilized by Respondent No. 6 or Mr. Maan Singh in any manner from June 2023 till November 2023. The legal possession though remained with Mr. Maan Singh



for the said period, he never took physical possession and utilized the land. Accordingly, after cancellation of the said lease, the possession of the said land is with Panchayat only. Neither Mr. Maan Singh nor Respondent No. 6 ever claimed any possession on the said land except the period mentioned hereinabove, nor refused to act upon any instruction issued by Panchayat in this regard.

9. I further state that the deponent/Respondent No. 6 or Sh. Maan Singh, were not in possession of the said land prior to June 2023 during the alleged felling of trees.
10. I state that a vague eviction petition was filed against Mr. Maan Singh in March 2023 regarding alleged illegal possession of a part of land in question. A reply disputing the contents of the said eviction petition was filed by him. It is submitted that DDPO without appreciating the response of Mr. Maan Singh, allowed the eviction petition vide order dated 23.11.2023 without giving any cogent reasons and non-appreciation of evidence. The copy of the said eviction petition alongwith copy of reply filed by Mr. Maan Singh and final order dated 23.11.2023 are annexed herewith as **Annexure-A (Colly)**.
11. In view of the aforementioned facts and circumstances, I on behalf of Respondent No. 6 state that the said present OA. 428/2023 be dismissed, since even the requisite compensation as demanded by the District Development and Panchayat Officer, Kapurthala has been deposited in the Gram Panchayat Badshahpur Account. Furthermore, the said compensation has been paid by the Respondent No. 6, without admitting any liability as raised in the present application.



*Sanjay Singh*

**DEPONENT**

**VERIFICATION**

Verified at 08 MAY 2024 on this \_\_\_ day of April, 2024 that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

*Sanjay Singh*

**DEPONENT**

*Sanjay Singh*  
5/29/24/2015

**IDENTIFIED**

08 MAY 2024



**ATTESTED**

*Minati Rani Mohapatra*  
MINATI RANI MOHAPATRA  
NOTARY DELHI-R-16971  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND NEW DELHI  
REGISTER Pg./Sl. No. 104

**ATTESTED**

*Minati Rani Mohapatra*  
MINATI RANI MOHAPATRA  
ADVOCATE (NOTARY)  
Mob. No.: 8130128457

28/1/21

ਬਾ ਅਦਾਲਤ ਮਾਨਯੋਗ ਕੁਲੈਕਟਰ ਪੰਚਾਇਤ ਲੈਂਡਜ਼, ਕਮ ਡੀ.ਡੀ.ਪੀ.ਓ., ਕਪੂਰਥਲਾ।

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਬਲਾਕ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਚਰਨਦੀਪ ਸਿੰਘ

.....ਪਟੀਸ਼ਨਰ

ਬਨਾਮ

1. ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਧੰਮ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ
2. ਬਾਜ ਸਿੰਘ ਪੁੱਤਰ ਬਦਰੀ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ
3. ਲਖਵੀਰ ਸਿੰਘ
4. ਸੁਖਦੇਵ ਸਿੰਘ ਉਰਫ ਕਾਲਾ ਪੁੱਤਰਾਨ ਸਵਰਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬੂਟ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ
5. ਅਵਤਾਰ ਸਿੰਘ ਵਾ ਰਾਜ ਸਿੰਘ ਦੋਨੇ ਪੁਤਰਾਨ ਰਾਮ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ
6. ਓਂਕਾਰ ਸਿੰਘ ਪੁਤਰ ਅਨੋਖ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬੂਟ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ

----ਰਿਸਪਾਡੈਂਟ

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਪੰਜਾਬ ਵਿਲਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ (ਰੈਗੂਲੇਸ਼ਨ) ਐਕਟ 1961 ਬਾਬਤ ਬੇਦਖਲੀ ਰਿਸਪਾਡੈਂਟਸ ਜਮੀਨ ਵਾਕਿਆ ਰਕਬਾ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਸਬ ਤਹਿਸੀਲ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ, ਖਤੌਨੀ ਨੰਬਰ 249, ਖਸਰਾ ਨੰਬਰ 32/0-12, 36/92-7, 37/74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15ਮਿਨ/1-0, 1//16/8-0, 1//17ਮਿਨ/6-2, 1//18/0-18, 1//24/6-3, 1//25/8-0, 2//1.1/0-17, 2//18/2/2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-13, 2//23/1/0-11, ਖਤੌਨੀ ਨੰਬਰ 260, ਖਸਰਾ ਨੰਬਰ 6//22/0-8, 6//23ਮਿਨ/6-12, 9//2ਮਿਨ/8-0, 9//3/1/0-16, ਕਿਤੇ 4 ਰਕਬਾ 23-8, ਮੁਤਾਬਕ ਜਮਾਬੰਦੀ ਸਾਲ 2018-19 ਜਿਸ ਵਿਚੋ ਕੁਝ ਹਿਸੇ ਤੇ ਰਿਸਪਾਡੈਂਟਸ ਨੇ ਗੈਰਕਾਨੂੰਨੀ ਤਰੀਕੇ ਪਿਛਲੇ ਕਈ ਸਾਲਾ ਤੋ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਹੈ ਵਿਚੋ ਬੇਦਖਲ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਉਕਤ ਰਕਬੇ ਦਾ ਕਬਜਾ ਬਾਹੱਕ ਗਰਾਮ ਪੰਚਾਇਤ ਦਵਾਇਆ ਜਾਵੇ ਅਤੇ ਰਿਸਪਾਡੈਂਟਸ ਵੱਲੋ ਨਜਾਇਜ ਵਰਤੋ ਸਬੰਧੀ ਹਰਜਾਨਾ ਮੁਤਾਬਕ ਕਾਨੂੰਨ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਦਵਾਇਆ ਜਾਵੇ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਪਟੀਸ਼ਨਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਅਰਜ਼ ਕਰਦਾ ਹੈ:-

1. ਇਹ ਕਿ ਮਾਨਯੋਗ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਦੇ ਹੁਕਮ ਪਿਠ ਅੰਕਣ ਨੰਬਰ ਚੀਡਰ/ਡੀ.ਡੀ.ਪੀ.ਓ/4095-4096 ਮਿਤੀ 04.11.2022 ਦਰਖਾਸਤ ਕਰਤਾ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ ਵਾਧੂ ਚਾਰਜ ਐ.ਜ.ਸੀ.ਪੀ.ਓ ਬਲਾਕ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਨੂੰ ਸਰਕਾਰੀ ਕਰਮਚਾਰੀ ਨਿਯੁਕਤ ਕੀਤਾ ਗਿਆ ਅਤੇ ਇਸ ਰਾਹੀ ਉਸਨੂੰ ਅਖਤਿਆਰ ਦਿੱਤਾ ਗਿਆ ਹੈ ਕਿ

ਉਹ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉਪਰ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਧਾਰਕਾ ਤੇ ਕੇਸ ਕਰੇ ਅਤੇ ਜਮੀਨ ਦਾ ਕਬਜ਼ਾ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਦਵਾਏ ਜਿਸ ਸਬੰਧੀ ਗਰਾਮ ਪੰਚਾਇਤ ਵੱਲੋਂ ਮਤਾ ਮਿਤੀ 08.02.2023 ਨੂੰ ਦਰਖਾਸਤ ਕਰਤਾ ਨੂੰ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਧਾਰਕਾ ਦੇ ਖਿਲਾਫ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਨ ਦੇ ਪੂਰਨ ਹੱਕ ਦਿਤੇ ਗਏ ਹਨ। ਚਰਨਦੀਪ ਸਿੰਘ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਮਾਨਯੋਗ ਕੁਲੈਕਟਰ ਪੰਚਾਇਤ ਲੈਂਡਜ਼ ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਦੀ ਅਦਾਲਤ ਵਿਚ ਕੇਸ ਦਾਇਰ ਕਰੇ, ਇਸ ਕਰਕੇ ਦਰਖਾਸਤ ਕਰਤਾ ਨੂੰ ਪੂਰਨ ਅਧਿਕਾਰ ਹੈ ਕਿ ਉਹ ਮੌਜੂਦਾ ਪੰਚਾਇਤ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਵੱਲੋਂ ਮੌਜੂਦਾ ਰਿਸਪਾਡੈਂਟਸ ਦੇ ਖਿਲਾਫ ਕੇਸ ਕਰ ਸਕਦਾ ਹੈ ਅਤੇ ਸਾਮਲਾਤ ਜ਼ਮੀਨਾ ਕਬਜ਼ਾ ਨਜਾਇਜ਼ ਕਾਬਜਕਾਰਾ ਪਾਸੋਂ ਲੈ ਸਕਦਾ ਹੈ। ਦਰਖਾਸਤਕਰਤਾ ਨੂੰ ਮੌਜੂਦਾ ਕੇਸ ਦੇ ਬਾਰੇ ਪੂਰਨ ਜਾਣਕਾਰੀ ਹੈ। ਹੁਕਮ ਪਿਠ ਅੰਕਣ ਨੰਬਰ ਰੀਡਰ/ਡੀ.ਡੀ.ਪੀ.ਓ/4095-4096 ਮਿਤੀ 04.11.2022 ਅਤੇ ਮਤਾ ਮਿਤੀ 08.02.2023 ਦੀਆਂ ਕਾਪੀਆਂ ਨਾਲ ਲਫ ਹਨ।

2. ਇਹ ਕਿ ਅਰਾਜੀ ਮੁਦਰਜਾ ਹੈਡ ਨੋਟ ਦਰਖਾਸਤ ਮਲਕੀਅਤ ਪੰਚਾਇਤ ਦੇਹ ਹੈ ਅਤੇ ਇਹ ਜਗ੍ਹਾ ਪੰਚਾਇਤ ਵਿੱਚ ਵੈਸਟ ਕਰਦੀ ਹੈ ਅਤੇ ਮੌਜੂਦਾ ਗਰਾਮ ਪੰਚਾਇਤ ਹੀ ਉਕਤ ਜਗ੍ਹਾ ਦੀ ਦੇਖ ਭਾਲ ਤੇ ਕੰਟਰੋਲ ਕਰਦੀ ਹੈ।
3. ਇਹ ਕਿ ਹੈਡ ਨੋਟ ਵਿੱਚ ਦਰਸਾਈ ਹੋਈ ਜਮੀਨ ਜੋ ਕਿ ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਸਬ ਤਹਿਸੀਲ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਦੀ ਮਾਲਕੀ ਹੈ ਜੋ ਕਿ ਗਰਾਮ ਪੰਚਾਇਤ ਵਿੱਚ ਵੈਸਟ ਕਰਦੀ ਹੈ। ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਦਾ ਕੰਟਰੋਲ ਤੇ ਪ੍ਰਬੰਧ ਵੀ ਗਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਵੱਲੋਂ ਕੀਤਾ ਜਾਦਾ ਹੈ ਅਤੇ ਮਾਲ ਰਿਕਾਰਡ ਵਿੱਚ ਝਗੜੇ ਅਰਾਜੀ ਖਾਨਾ ਨੰਬਰ 3 ਵਿੱਚ ਸ਼ਾਮਲਾਤ ਦੇਹ ਦਰਜ ਹੈ। ਜਮਾਬੰਦੀ ਸਾਲ 2018-19 ਲਫ ਹੈ।
4. ਇਹ ਕਿ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਤੇ ਰਿਸਪਾਡੈਂਟਸ ਨੇ ਨਜਾਇਜ਼ ਤੌਰ ਤੇ ਪਿਛਲੇ ਕੁਝ ਅਰਸਾ ਤੇ ਕਬਜ਼ਾ ਕਰਕੇ ਅਤੇ ਉਕਤ ਰਕਬੇ ਤੇ ਗੈਰ ਕਾਨੂੰਨੀ ਤਰੀਕੇ ਨਾਲ ਮੁਫਾਦ ਉਠਾ ਰਿਹਾ ਹੈ ਜਿਸ ਦਾ ਰਿਸਪਾਡੈਂਟ ਨੂੰ ਕੋਈ ਹੱਕ ਹਾਸਲ ਨਾ ਹੈ।
5. ਇਹ ਕਿ ਪਟੀਸ਼ਨਰ ਗਰਾਮ ਪੰਚਾਇਤ ਕਈ ਵਾਰ ਰਿਸਪਾਡੈਂਟਸ ਨੂੰ ਉਕਤ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਦਾ ਕਬਜ਼ਾ ਛੱਡਣ ਲਈ ਬੇਨਤੀ ਕਰ ਚੁੱਕੀ ਹੈ ਪਰ ਰਿਸਪਾਡੈਂਟ ਲਾਏ ਲਪੇ ਲਗਾ ਰਿਹਾ ਹੈ ਅਤੇ ਕਬਜ਼ਾ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਹੱਕ ਵਿੱਚ ਛੱਡਣ ਤੋਂ ਇਨਕਾਰੀ ਹੈ।
6. ਇਹ ਕਿ ਪਿਛਲੇ ਹਫਤੇ ਪਟੀਸ਼ਨਰ ਨੇ ਰਿਸਪਾਡੈਂਟਸ ਪਾਸ ਜਾ ਕੇ ਹੈਡ ਨੋਟ ਵਿੱਚ ਦਰਸਾਈ ਗਈ ਜਮੀਨ ਦਾ ਕਬਜ਼ਾ ਗਰਾਮ ਪੰਚਾਇਤ ਦੇ ਹੱਕ ਵਿੱਚ ਛੱਡਣ ਲਈ ਕਿਹਾ ਸੀ ਪਰ ਰਿਸਪਾਡੈਂਟ ਉਕਤ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਦਾ ਕਬਜ਼ਾ ਦੇਣ ਤੋਂ ਸਾਫ ਇਨਕਾਰੀ ਹੈ। ਇਸ ਲਈ ਇਹ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।
7. ਇਹ ਕਿ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਤੇ ਇਲਾਵਾ ਦੋਨਾਂ ਧਿਰਾਂ ਵਿਚਕਾਰ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਨੂੰ ਲੈ ਕੇ ਹੋਰ ਕੋਈ ਪਟੀਸ਼ਨ ਕਿਸੇ ਅਦਾਲਤ ਵਿੱਚ ਨਹੀਂ ਚਲ ਰਹੀ।
8. ਇਹ ਕਿ ਪਟੀਸ਼ਨਰ ਨੂੰ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਨ ਦਾ ਹੱਕ ਰਿਸਪਾਡੈਂਟਸ ਦਾ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਤੇ ਨਜਾਇਜ਼ ਵਾ ਗੈਰਕਾਨੂੰਨੀ ਕਬਜ਼ਾ ਹੋਣ ਤੋਂ ਪੈਦਾ ਹੁੰਦਾ ਹੈ ਅਤੇ ਇਕ ਹਫਤਾ ਪਹਿਲਾਂ ਜਦੋਂ ਪਟੀਸ਼ਨਰ ਨੇ ਰਿਸਪਾਡੈਂਟ ਨੂੰ ਉਕਤ ਜਮੀਨ ਦਾ ਕਬਜ਼ਾ ਦੇਣ ਇਨਕਾਰ ਕੀਤਾ, ਤੇ ਪੈਦਾ ਹੁੰਦਾ ਹੈ।

9. ਇਹ ਕਿ ਅਰਾਜੀ ਮਤਦਵਾਈਆ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਸਬ ਤਹਿਸੀਲ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਵਿੱਚ ਪੈਂਦੀ ਹੈ ਇਸ ਲਈ ਮਾਨਯੋਗ ਅਦਾਲਤ ਨੂੰ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਸੁਣਨ ਦਾ ਪੂਰਾ ਹਕ ਹੈ।
10. ਇਹ ਕਿ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਤੇ ਲੋੜੀਂਦਾ ਕੋਰਟ ਫੀਸ ਲੱਗਾ ਦਿਤਾ ਹੈ।  
ਇਸ ਲਈ ਬੇਨਤੀ ਹੈ ਕਿ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਪੰਜਾਬ ਵਿਲਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਬਾਬਤ ਬੇਦਖਲੀ ਰਿਸਪਾਡੈਂਟਸ ਜਮੀਨ ਵਾਕਿਆ ਰਕਬਾ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਸਬ ਤਹਿਸੀਲ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ, ਜਿਸਦਾ ਖਤੌਨੀ ਨੰਬਰ 249, ਖਸਰਾ ਨੰਬਰ 32/0-12, 36/92-7, 37/74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15ਮਿਨ/1-0, 1//16/8-0, 1//17ਮਿਨ/6-2, 1//18/0-18, 1//24/6-3, 1//25/8-0, 2//1.1/0-17, 2//18/2/2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-13, 2//23/1/0-11, ਖਤੌਨੀ ਨੰਬਰ 260, ਖਸਰਾ ਨੰਬਰ 6//22/0-8, 6//23ਮਿਨ/6-12, 9//2ਮਿਨ/8-0, 9//3/1/0-16, ਕਿਤੇ 4 ਰਕਬਾ 23-8, ਮੁਤਾਬਕ ਜਮਾਬੰਦੀ ਸਾਲ 2018-19 ਜਿਸ ਵਿਚ ਰਿਸਪਾਡੈਂਟਸ ਨੇ ਗੈਰਕਾਨੂੰਨੀ ਤਰੀਕੇ ਪਿਛਲੇ ਕਈ ਸਾਲਾ ਤੋ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਹੈ ਵਿਚੋ ਬੇਦਖਲ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਉਕਤ ਰਕਬੇ ਦਾ ਕਬਜਾ ਬਾਹੱਕ ਗਰਾਮ ਪੰਚਾਇਤ ਦਵਾਇਆ ਜਾਵੇ ਅਤੇ ਰਿਸਪਾਡੈਂਟ ਵਲੋ ਨਜਾਇਜ ਵਰਤੋ ਸਬੰਧੀ ਹਰਜਾਨਾ ਮੁਤਾਬਕ ਕਾਨੂੰਨ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਦਵਾਇਆ ਜਾਵੇ।

ਮਿਤੀ:

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਬਲਾਕ ਢਿਲਵਾ, ਜਿਲ੍ਹਾ ਕਪੂਰਥਲਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਚਰਨਦੀਪ ਸਿੰਘ  
ਟੈਕਸ ਕੁਲੈਕਟਰ ਵਾਧੂ ਚਾਰਜ ਐਸ.ਸੀ.ਪੀ.ਓ  
...ਪਟੀਸ਼ਨਰ

ਬਜਰੀਆ ਕੌਂਸਲ

ਮਨੀਸ਼ ਲੁਥਰਾ ਵਕੀਲ  
ਕਪੂਰਥਲਾ।

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਪਟੀਸ਼ਨ ਦਾ ਪੈਰਾ ਨੰਬਰ 1 ਤੋ 10 ਮੇਰੇ ਇਲਮ ਵਾ ਯਕੀਨ ਅਨੁਸਾਰ ਸਹੀ ਵਾ ਦਰੁਸਤ ਹਨ ਅਤੇ ਆਖਰੀ ਪੈਰਾ ਬੇਨਤੀ ਮੁਤਲਕ ਹੈ।  
ਸਥਾਨ

ਮਿਤੀ: 01.03.2023

ਪਟੀਸ਼ਨਰ

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**TRANSLATED TYPED COPY**

IN THE COURT OF HON'BLE COLLECTOR PANCHAYAT LAND CUM DDPO,  
KAPURTHALA

Gram Panchayat Village Badshahpur, Tehsil and Block Dhilwan, District Kapurthala  
through administrator Charandeep Singh

Petitioner

Vs

1. Maan Singh son of Surjan Singh, resident of village Dham, Tehsil and District Kapurthala

2. Baj Singh son of Badri Singh resident of Village Badshahpur, Tehsil and District Kapurthala

3. Lakhveer Singh

4. Sukhdev Singh @ Kala son Swaran Singh Resident of Village Boot, Tehsil and District Kapurthala

5. Avtar Singh and Raj Singh, both sons of Ram Singh, residents of village Badsahpur, Tehsil and District Kapurthala.

6. Onkar Singh, son of Anok Singh, resident of village Boot, Tehsil and District Kapurthala

----Respondent

----Respondent

Petition under section 7 of the Punjab Village Common Lands (Regulation) Act 1961 regarding the eviction of the respondents from the land of area Village Badshahpur, Sub Tehsil Dhilwan, District Kapurthala comprised in khatauni no. 249 khasra no. 32/0-12, 36/92-7, 37/ 74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15/1-0, 1//16/8-0, 1//17/min/6-2, 1//18/0-18, 11/24/6-3, 1/25/8-0, 21/1.1/0-17, 2//18/2/2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-13, 2//23/1/0-11, khatauni no. 260, khasra no. 6//22/0-8, 6//23min/6-12, 9//2min/8-0, 97/3/1/0-16, kitte 4 total area 23-8, as per jamabandi for the Year 2018 -19, some part of which has been illegally occupied by the respondents for the past several years, should be evicted and the possession of the said area should be handed over to the Gram Panchayat and compensation should be given to the Gram Panchayat according to the law regarding illegal use by the Respondents.

Sir,

Petitioner submits as follows:-

1. That vide order of the Hon'ble District Development and Panchayat Officer No. Reader/DDPO/4095-4096 dated 04.11.2022, Applicant Charandeep Singh Tax Collector Additional Charge SCPO Block Dhilwa, District Kapurthala has been appointed as a Government official and is hereby empowered to file the present petition on behalf of Gram Panchayat Badshahpur against the illegal occupants of the land of the Gram Panchayat and get back the possession of the land to the Gram Panchayat, regarding which the Gram Panchayat has passed a resolution dated 08.02.2023 giving the petitioner full authority to Charandeep Singh to file the present petition against the illegal occupant, in the court of the Hon'ble Collector Panchayat Lands District Development and Panchayat Officer, therefore the petitioner has full right to file a case against the aforesaid respondents on behalf of Panchayat Gram Panchayat Badshahpur and with a authority to get take possession of shamlat land from illegal occupiers. The petitioner has full knowledge of the present case. Copies of order reference No. Reader/DDPO/4095-4096 dated 04.11.2022 and resolution dated 08.02.2023 are attached
2. That the land in dispute as fully detailed in the Head Note application is owned by the Panchayat and vests the land in the Panchayat and the existing Gram Panchayat is managing and controlling the affairs of the same
3. That the land mentioned in the head note owned by the Gram Panchayat Village Badshahpur, Sub Tehsil Dhilwan, District Kapurthala vests in the Gram Panchayat. The land in dispute is also controlled and managed by Gram Panchayat Badshahpur and in the revenue records, i.e in the jamabandi the name of the Gram panchayat is recorded in column no.3. Copy of jamabandi for the year 2018-19 is attached.
4. That the Respondents have been occupying the disputed land illegally for some time now and are getting benefit qua the said area in an illegal manner to which the Respondent has no right.

5. That the petitioner Gram Panchayat has requested the Respondents several times to leave the possession of the said disputed land but the Respondent are lingering on the matter and refused to vacate the land in favour of Grampanchayat.
6. That last week, the petitioner went to the respondents and asked them to release the possession of the land mentioned in the head note in favor of the Gram Panchayat, but the respondents clearly refused to give possession of the disputed land. Hence this present petition is being filed.
7. That apart from the present petition, no other petition regarding the disputed land between the two parties is pending in any court
8. That the petitioner has got cause of action to file the present petition from the wrongful or illegal occupation of the disputed land by the respondents and from the fact that the petitioner denied possession of the said land to the respondent a week ago.
9. That the land dispute is situated in village Badshahpur Sub Tehsil Dhilwa, District Kapurthala therefore the Hon'ble Court has full right to hear the present petition.
10. That the required court fee has been attached to the present petition
11. It is therefore requested that petition under section 7 of the Punjab village Common Lands Regulation Act 1961 regarding the eviction of the respondents land of the area of village Badshahpur, Sub Tehsil Dhilwan, District Kapurthala, whose Khatouni No. 249, Khasra No. 32/0-12, 36/92-7 , 37/74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15/1-0, 1//16/8-0, 1 //17/6-2, 1//18/0-18, 1//24/6-3, 1//25/8-0, 2//1.1/0-17, 2//18/2 /2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-13, 2//23/1/0- 11, khatauni 260, khasra 6//22/0-8, 6//23min/ 6-12, 9//2min/8-0, 9//3/1/0-16, kitte 4 Area 23 -8, according to the jamabandi for the year 2018-19 in which the Respondents have been occupying illegally for the past several years, they should be evicted and the possession of the said area should be handed over to the Gram Panchayat and compensation for illegal use by the Respondent according to the Gram Panchayat law.

dated: 1/3/23

Gram Panchayat Village Badshahpur Tehsil and  
Block Dhilwan District Kapurthala through  
Charandeep Singh Tax Collector Additional  
Charge SCPO

. Petitioner

Through COUNSEL

Manish Luthra Advocate Kapurthala.

It is certified that paragraph number 1 to 10 of the said petition are true and correct to the best of my knowledge and belief and the last paragraph is the request. location

Dated : 01.03.2023

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਬੀ ਡੀ ਓ ਸਾਹਿਬ,

ਬਲਾਕ ਢਿਲਵਾ, ਜਿਲਾ ਕਪੂਰਥਲਾ।

ਮੈਂ ਮਾਨ ਸਿੰਘ ਲਾਰਡ ਕ੍ਰਿਸ਼ਨਾ ਐਜੂਕੇਸ਼ਨਲ ਸੋਸਾਇਟੀ ਦਾ ਵਾਈਸ ਚੇਅਰਮੈਨ ਹਾਂ ਅਤੇ 60, ਮਾਡਲ ਟਾਊਨ ਕਪੂਰਥਲਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ। ਤਕਰੀਬਨ 21 ਸਾਲਾਂ (2002) ਤੋਂ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਬੱਚਿਆਂ ਨੂੰ ਉਚੇਰੀ ਸਿੱਖਿਆ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਸਮਾਜ ਭਲਾਈ ਦੇ ਕੰਮਾਂ ਵਿੱਚ ਯੋਗਦਾਨ ਰਿਹਾ ਹੈ।

ਇਹ ਕਿ ਲਾਰਡ ਕ੍ਰਿਸ਼ਨਾ ਕਾਲਜ ਦੀ ਇਮਾਰਤ ਨਿਜ਼ਾਮਪੁਰ ਪਿੰਡ ਵਿੱਚ ਆਪਣੀ ਮਾਲਕੀ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਹੈ। ਸੋਸਾਇਟੀ ਨੇ ਆਪਣੀ ਅਤੇ ਮਾਨ ਸਿੰਘ, ਸਵਿੰਦਰ ਕੌਰ ਦੀ ਜਮੀਨ ਵਿੱਚ ਤਕਰੀਬਨ 2200 ਰੁੱਖ ਲਗਾਏ ਹਨ।

ਇਹ ਕਿ ਗਰਾਮ ਪਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਅਤੇ ਐਸ ਸੀ ਕੋਸ਼ਲ ਵੱਲੋਂ ਮੇਰੇ ਉਪਰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ੇ ਦਾ ਅਤੇ ਰੁੱਖ ਵੱਢਣ ਦਾ ਜੋ ਇਲਜ਼ਾਮ ਲਗਾਇਆ ਗਿਆ ਹੈ ਸਰਾਸਰ ਝੂਠ ਅਤੇ ਬੇਬੁਨਿਆਦ ਹੈ। ਗਰਾਮ ਪਚਾਇਤ ਦੀ ਜਮੀਨ ਕਾਲਜ ਦੇ ਨਾਲ ਲੱਗਦੀ ਹੈ ਜੋ ਸਾਲ 2018 ਵਿੱਚ ਠੇਕੇ ਤੇ ਲੈਣਾ ਚਾਹੁੰਦਾ ਸੀ ਪਰ ਪਚਾਇਤ ਨੇ ਬਿਨਾਂ ਕੋਈ ਮੁਨਿਆਦੀ ਕਰਵਾਏ 65000/-ਰੁਪੈ ਨੂੰ ਜਮੀਨ ਠੇਕੇ ਤੇ ਦੇ ਦਿੱਤੀ ਸੀ ਪਰ ਜਦੋਂ ਮੈਨੂੰ ਪਤਾ ਲੱਗਾ ਤਾਂ ਡੀ. ਡੀ. ਪੀ. ਓ. ਸਾਹਿਬ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਇਸ ਸਬੰਧੀ ਦਰਖਾਸਤ ਦਿੱਤੀ ਸੀ ਅਤੇ ਵਾਧੇ ਦੀ ਰਕਮ 75000/-ਰੁਪੈ ਜਮਾਂ ਕਰਵਾ ਦਿੱਤੀ ਸੀ ਜਿਸ ਤੇ ਬਾਅਦ ਦੂਸਰੀ ਪਾਰਟੀ ਨੇ ਮਾਨਯੋਗ ਡਾਇਰੈਕਟਰ ਪੇਂਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ ਪੰਜਾਬ ਜੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਕੇਸ ਕਰ ਦਿੱਤਾ ਜੋ ਅਜੇ ਤਕ ਚੱਲ ਰਹਿ ਸੀ।

ਇਹ ਕਿ ਮਈ 2023 ਵਿੱਚ ਜਦੋਂ ਮੈਨੂੰ ਪਤਾ ਲੱਗਾ ਕਿ ਪੰਚਾਇਤ ਜਮੀਨ ਠੇਕੇ ਤੇ ਦੇ ਰਹੀ ਹੈ ਤਾਂ ਮੈਂ 12-06-2023 ਨੂੰ 90000/-ਰੁਪੈ ਠੇਕਾ ਇਕ ਸਾਲ ਲਈ ਜਮਾ ਕਰਵਾ ਦਿੱਤਾ ਸੀ। ਅਤੇ ਮੇਰਾ ਇਸ ਰਕਬੇ ਤੇ ਪਹਿਲਾ ਕੋਈ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਨਹੀਂ ਸੀ ਅਤੇ ਹੁਣ ਇਹ ਮੇਰੇ ਪਾਸ ਇਹ ਰਕਬਾ ਠੇਕੇ ਤੇ ਹੈ। ਰਸੀਦ ਨਾਲ ਨੱਥੀ ਹੈ।

ਇਹ ਕਿ ਐਸ ਸੀ ਕੋਸ਼ਲ ਨਾਲ ਮੇਰੇ ਬੇਟੇ ਦਾ ਸਿਵਿਲ ਮੁਕਦਮਾ (CNR NO. PBKP02-000384-2012) Suit No. 364 of 16-01-2012 ਕਪੂਰਥਲਾ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਚੱਲ ਰਿਹਾ ਹੈ ਜਿਸਦਾ ਫੈਸਲਾ ਸਾਡੇ ਹੱਕ ਵਿੱਚ ਸੀ ਜਿਸ ਕਾਰਨ ਇਹ ਨਿੱਜੀ ਦੁਸ਼ਮਣੀ ਰੱਖ ਕੇ ਝੂਠੀਆ ਦਰਖਾਸਤਾਂ ਮੇਰੇ ਖਿਲਾਫ ਦਿੰਦਾ ਆ ਰਿਹਾ ਹੈ।

ਇਹ ਕਿ ਜਿਹਨਾਂ ਦਿਨਾਂ ਵਿਚ ਕਾਲਜ ਬੰਦ ਸੀ ਸਰਪੰਚ ਅਤੇ ਐਸ ਸੀ ਕੋਸ਼ਲ ਨੇ ਆਪ ਰਾਤ ਨੂੰ ਚੋਰੀ 11 ਰੁੱਖ ਕਟਾ ਕੇ ਅਤੇ 150 ਰੁੱਖਾਂ ਦਾ ਇਲਜ਼ਾਮ ਸੋਸਾਇਟੀ ਤੇ ਲਗਾ ਰਹੇ ਹਨ। ਜਦੋਂ ਅਗਲੇ ਦਿਨ ਸਾਨੂੰ ਰੁੱਖ ਕੱਟਣ ਦਾ ਪਤਾ ਲੱਗਾ ਤਾਂ ਮੈਂ ਕਾਲਜ ਦੇ ਸਾਹਮਣੇ ਚੌਕੀ ਇੰਚਾਰਜ ਪਰਮਜੀਤ ਸਿੰਘ ਜੀ ਨੂੰ ਵੀ ਇਤਲਾਹ ਦਿੱਤੀ ਸੀ ਅਤੇ ਦੱਸਿਆ ਕਿ ਚੋਰ 11 ਰੁੱਖ ਕੱਟੇ ਹੋਏ ਓਥੇ ਹੀ ਛੱਡ ਗਏ ਹਨ।

ਧੰਨਵਾਦ ਸਹਿਤ।

ਆਪ ਜੀ ਦਾ ਸੁਭਚਿੰਤਕ



ਮਾਨ ਸਿੰਘ ਧੰਮ

ਵਾਈਸ ਚੇਅਰਮੈਨ

ਦੇ ਅਦਾਲਤ ਸ੍ਰੀ ਹਰਜਿੰਦਰ ਸਿੰਘ ਸੰਧੂ ਜਿਲਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ-ਕਮ-ਕੁਲੈਕਟਰ  
ਪੰਚਾਇਤ ਲੈਡਜ ਕਪੂਰਥਲਾ।

ਮਿਸਲ ਨੰਬਰ ਕੇਪੀਟੀ/ਡੀਡੀਪੀਊ/  
ਐਸਈਸੀ/2023/000168  
ਤਾਰੀਖ ਰਜੂਆ 02-03-2023  
ਤਾਰੀਖ ਫੈਸਲਾ 23-11-2023

ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਤਹਿਸੀਲ ਵਾ ਬਲਾਕ ਦਿਲਵਾ, ਜਿਲਾ ਕਪੂਰਥਲਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਚਰਨਦੀਪ ਸਿੰਘ

.....ਪਟੀਸ਼ਨਰ

ਬਨਾਮ

1. ਮਾਨ ਸਿੰਘ ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਧੰਮ, ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ
2. ਬਾਜ ਸਿੰਘ ਪੁੱਤਰ ਬਦਰੀ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ
3. ਲਖਵੀਰ ਸਿੰਘ
4. ਸੁਖਦੇਵ ਸਿੰਘ ਉਰਫ ਕਾਲਾ ਪੁੱਤਰਾਨ ਸਵਰਨ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬੂਟ, ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ
5. ਅਵਤਾਰ ਸਿੰਘ ਵਾ ਰਾਜ ਸਿੰਘ ਪੁੱਤਰਾਨ ਰਾਮ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ
6. ਉਕਾਰ ਸਿੰਘ ਪੁੱਤਰ ਅਨੇਖ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਬੂਟ, ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ

....ਰਿਸਪਾਡੈਟਸ

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਡਜ (ਰੈਗੂਲੇਸ਼ਨ) ਐਕਟ 1961 ਬਾਬਤ ਬੇਦਖਲੀ ਰਿਸਪਾਡੈਟਸ ਜਮੀਨ ਵਾਕਿਆ ਰਕਬਾ ਪਿੰਡ ਬਾਦਸ਼ਾਹਪੁਰ, ਸਬ ਤਹਿਸੀਲ ਦਿਲਵਾ, ਜਿਲਾ ਕਪੂਰਥਲਾ, ਖਤੇਨੀ ਨੰਬਰ 91/88 249 ਖਸਰਾ ਨੰਬਰ 32/0-12, 36/92-7, 37/74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15ਮਿਨ/1-0, 1//16/8-0, 1//17ਮਿਨ/6-2, 1//18/0-18, 1//24/6-3, 1//25/8-0, 2//11/0-17, 2//18/2/2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-3, 2//23/1/0-11, ਖਤੇਨੀ ਨੰਬਰ 260 ਖਸਰਾ ਨੰਬਰ 6//22/8-0, 6//23ਮਿਨ/6-12, 9//2ਮਿਨ/8-0, 9//3/1/0-16 ਕਿਤੇ 4 ਰਕਬਾ 23-8 ਮੁਤਾਬਿਕ ਜਮਾਬੰਦੀ ਸਾਲ 2018-2019 ਜਿਸ ਵਿਚੇ ਕੁਝ ਹਿਸੇ ਤੇ ਰਿਸਪਾਡੈਟਸ ਨੇ ਗੈਰਕਾਨੂੰਨੀ ਤਰੀਕੇ ਪਿਛਲੇ ਕਈ ਸਾਲਾ ਤੇ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਵਿੱਚੋ ਬੇਦਖਲ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਉਕਤ ਰਕਬੇ ਦਾ ਕਬਜਾ ਬਾਹੱਕ ਗਰਾਮ ਪੰਚਾਇਤ ਦਵਾਇਆ ਜਾਵੇ ਅਤੇ ਰਿਸਪਾਡੈਟਸ ਵੱਲੋ ਨਜਾਇਜ ਵਰਤੇ ਸਬੰਧੀ ਹਰਜਾਨਾ ਮੁਤਾਬਿਕ ਕਾਨੂੰਨ ਗਰਾਮ ਪੰਚਾਇਤ ਨੂੰ ਦਵਾਇਆ ਜਾਵੇ।

ਹਾਜਰ ਸ੍ਰੀ ਮਨੀਸ਼ ਲੁਥਰਾ ਐਡਵੋਕੇਟ ਵਲੋ ਪਟੀਸ਼ਨਰ

ਸ੍ਰੀ ਗਗਨਦੀਪ ਸਿੰਘ ਐਡਵੋਕੇਟ ਵੱਲੋ ਰਿਸਪਾਡੈਟ ਨੰਬਰ-1

ਰਿਸਪਾਡੈਟ ਨੰਬਰ-2,3,4,5,6 ਐਕਸ ਪਾਰਟੀ

ਹੁਕਮ

1. ਜਿਲਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਕਪੂਰਥਲਾ ਦੇ ਹੁਕਮ ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ/ਰੀਡਰ/ਡੀਡੀਪੀਊ/4095-4096 ਮਿਤੀ 04-11-2022 ਰਾਹੀ ਪਟੀਸ਼ਨ ਕਰਤਾ ਚਰਨਦੀਪ ਸਿੰਘ ਟੈਕਸ ਕੁਲੈਕਟਰ

S.C.A. ਐਸ.ਸੀ.ਏ  
ਜਿਲਾ ਨਕਲ ਟੈਕਸੀ  
ਕਪੂਰਥਲਾ

07/02/2024

ਦੇਰਾ ਡਿਲਵਾ ਜਿਲਾ ਕਪੂਰਥਲਾ ਨੂੰ ਸਰਕਾਰੀ ਕਰਮਚਾਰੀ ਨਿਯੁਕਤ ਕੀਤਾ ਗਿਆ ਇਸ ਸਬੰਧੀ ਗ੍ਰਾਮ ਪੰਚਾਇਤ  
 ਦੇਰਾ ਡਿਲਵਾ ਵੱਲੋਂ ਮਤਾ ਮਿਤੀ 08-02-2023 ਨੂੰ ਪਟੀਸ਼ਨ ਕਰਤਾ ਨੂੰ ਨਜਾਇਜ਼ ਕਾਬਜਕਾਰਾ ਦੇ ਖਿਲਾਫ ਮੌਜੂਦਾ  
 ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਨ ਦੇ ਪੂਰਨ ਹੱਕ ਦਿੱਤੇ ਗਏ ਹਨ। ਜਿਸ ਨੂੰ ਪਟੀਸ਼ਨ ਦੇ ਤੱਥਾਂ ਬਾਰੇ ਚੰਗੀ ਤਰ੍ਹਾਂ ਜਾਣਕਾਰੀ ਹੈ  
 ਪਟੀਸ਼ਨ ਦੇ ਹੋਂਦ ਨੋਟ ਵਿੱਚ ਦਰਜ ਅਰਾਜੀ ਦਾ ਮਾਲ ਰਿਕਾਰਡ ਜਮਾਬੰਦੀ ਸਾਲ 2018-2019 ਦੇ ਮਾਲਕੀ ਖਾਨੇ  
 ਵਿੱਚ ਸ਼ਾਮਲਾਤ ਦੇਹ ਦਾ ਇੰਦਰਾਜ ਦਰਜ ਹੈ। ਜਿਸ ਦੀ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਮਾਲਕ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਹੈ। ਝਗੜੇ ਵਾਲੀ  
 ਅਰਾਜੀ ਦਾ ਪ੍ਰਬੰਧ ਅਤੇ ਕੰਟਰੋਲ ਗਰਾਮ ਪੰਚਾਇਤ ਕਰਦੀ। ਰਿਸਪਾਡੇਟਸ ਨੇ ਹੋਂਦ ਨੋਟ ਵਿੱਚ ਦਰਜ ਅਰਾਜੀ ਤੇ  
 ਪਿਛਲੇ ਕੁਝ ਸਾਲਾਂ ਤੇ ਗੈਰ ਕਾਨੂੰਨੀ ਅਤੇ ਗਲਤ ਢੰਗ ਨਾਲ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ ਜਿਸ ਦੇ ਉਹਨਾਂ ਨੂੰ ਕੋਈ  
 ਕਾਨੂੰਨੀ ਹੱਕ ਹਾਸਲ ਨਹੀਂ ਹਨ। ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਦੀ ਮਲਕੀਅਤ ਹੈ ਅਤੇ ਪੰਚਾਇਤ ਵਿੱਚ ਵੈਸਟ  
 ਕਰਦੀ ਹੈ। ਪਟੀਸ਼ਨਰ ਦੁਆਰਾ ਰਿਸਪਾਡੇਟਸ ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਦਾ ਕਬਜ਼ਾ ਬਾਹਕ ਗਰਾਮ ਪੰਚਾਇਤ ਛੱਡਣ  
 ਲਈ ਕਈ ਵਾਰ ਬੇਨਤੀ ਕੀਤੀ ਪਹਿਲਾਂ ਤਾਂ ਉਹ ਟਾਲ ਮਟੋਲ ਕਰਦੇ ਰਹੇ ਪ੍ਰੰਤੂ ਹੁਣ ਅਜਿਹਾ ਕਰਨ ਤੇ ਸਾਟ ਤੌਰ ਤੇ  
 ਇਨਕਾਰ ਕਰ ਦਿੱਤਾ। ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਸਬੰਧਿਤ ਧਿਰਾ ਦੇ ਦਰਮਿਆਨ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨ ਤੇ ਇਲਾਵਾ ਹੋਰ ਕੋਈ  
 ਪਟੀਸ਼ਨ ਕਿਸੇ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਵਾਈ ਲਈ ਨਹੀਂ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕਿਸੇ ਕੇਸ ਦੇ ਫੈਸਲਾ ਹੋਇਆ ਹੈ। ਅਦਾਲਤ ਹਜ਼ੂਰ  
 ਨੂੰ ਮੌਜੂਦਾ ਪਟੀਸ਼ਨਰ ਨੂੰ ਸੁਣ ਦੇ ਪੂਰਨ ਅਖਤਿਆਰ ਹਨ। ਇਸ ਲਈ ਪਟੀਸ਼ਨ ਨੂੰ ਮੰਨਜ਼ੂਰ ਕਰਦੇ ਹੋਏ ਰਿਸਪਾਡੇਟ  
 ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਤੇ ਬੇਦਖਲ ਕੀਤੇ ਜਾਣ, ਅਰਾਜੀ ਦਾ ਕਬਜ਼ਾ ਅਤੇ ਅਰਾਜੀ ਦੀ ਨਜਾਇਜ਼ ਵਰਤੋਂ ਕਰਕੇ ਲਏ  
 ਗਏ ਲਾਭ ਬਦਲੇ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਹਰਜਾਨਾ ਪੰਚਾਇਤ ਨੂੰ ਦਿਲਾਏ ਜਾਣ ਦਾ ਹੁਕਮ ਕੀਤਾ ਜਾਵੇ।

2. ਰਿਸਪਾਡੇਟਸ ਨੂੰ ਤਲਬ ਕਰਨ ਲਈ ਸੰਮਨ ਜਾਰੀ ਕੀਤੇ ਗਏ ਜਿਸ ਤੇ ਰਿਸਪਾਡੇਟ ਨੰਬਰ-6 ਵੱਲੋਂ ਮਿਤੀ  
 21-03-2023 ਨੂੰ ਕੇਸਲ ਹਾਜ਼ਰ ਅਦਾਲਤ ਆਏ ਅਤੇ ਵਕਾਲਤਨਾਮਾ ਪੇਸ਼ ਕੀਤਾ ਬਾਅਦ ਵਿੱਚ ਗੈਰ ਹਾਜ਼ਰ ਹੋ ਜਾਣ  
 ਤੇ ਇਸ ਅਦਾਲਤ ਦੇ ਹੁਕਮ ਮਿਤੀ 26-10-2023 ਰਾਹੀਂ ਇਕਤਰਫਾ ਕਾਰਵਾਈ ਦਾ ਹੁਕਮ ਅਮਲ ਵਿੱਚ ਲਿਆਦਾ  
 ਗਿਆ। ਰਿਸਪਾਡੇਟ ਨੰਬਰ-1 ਵੱਲੋਂ ਮਿਤੀ 12-10-2023 ਨੂੰ ਕੇਸਲ ਹਾਜ਼ਰ ਅਦਾਲਤ ਆਏ ਅਤੇ ਵਕਾਲਤਨਾਮਾ ਪੇਸ਼  
 ਕੀਤਾ। ਰਿਸਪਾਡੇਟ ਨੰਬਰ 2,3,4,5 ਇਸਤਿਹਾਰ ਅਖਬਾਰ ਜਾਰੀ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਹਾਜ਼ਰ ਅਦਾਲਤ ਨਾ ਆਏ  
 ਜਿਸ ਤੇ ਨੋਟਿਸ ਲੈਂਦੇ ਹੋਏ ਇਸ ਅਦਾਲਤ ਦੇ ਹੁਕਮ ਮਿਤੀ 26-10-2023 ਰਾਹੀਂ ਰਿਸਪਾਡੇਟ ਨੰਬਰ 2,3,4,5 ਦੇ  
 ਖਿਲਾਫ ਇਕਤਰਫਾ ਕਾਰਵਾਈ ਦਾ ਹੁਕਮ ਅਮਲ ਵਿੱਚ ਲਿਆਦਾ ਗਿਆ। ਰਿਸਪਾਡੇਟ ਨੰਬਰ-1 ਨੇ ਆਪਣੇ ਜੁਆਬਦਾਵੇ  
 ਵਿੱਚ ਪਟੀਸ਼ਨ ਦੇ ਤੱਥਾਂ ਨੂੰ ਨਕਾਰਦੇ ਹੋਏ ਦੱਸਿਆ ਕਿ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉਸ ਦੀ ਜਮੀਨ ਨਾਲ ਲੱਗਦੀ ਹੈ ਜਿਸ ਨੂੰ  
 ਸਾਲ 2018 ਵਿੱਚ ਠੇਕੇ ਤੇ ਲੈਣਾ ਚਾਹੁੰਦਾ ਸੀ ਪ੍ਰੰਤੂ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵੱਲੋਂ ਬਿਨਾਂ ਕੋਈ ਮੁਨਾਦੀ ਕਰਵਾਏ 65000/-  
 ਰੁਪਏ ਵਿੱਚ ਜਮੀਨ ਠੇਕੇ ਤੇ ਦਿੱਤੀ ਗਈ ਜਦੋਂ ਰਿਸਪਾਡੇਟ ਨੂੰ ਪਤਾ ਲੱਗਾ ਤਾਂ ਉਸ ਨੇ ਡੀਡੀਪੀਓ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ  
 ਇਹ ਬੇਲੀ ਰੱਦ ਕਰਨ ਸਬੰਧੀ ਦਰਖਾਸਤ ਦਿੱਤੀ ਸੀ ਅਤੇ 75000/- ਰੁਪਏ ਦੀ ਰਾਸ਼ੀ ਜਮਾ ਕਰਵਾ ਦਿੱਤੀ ਸੀ। ਬਾਅਦ  
 ਵਿੱਚ ਦੂਸਰੀ ਧਿਰ ਵੱਲੋਂ ਮਾਨਯੋਗ ਡਾਇਰੈਕਟਰ ਪੇਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਪੰਜਾਬ ਜੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਅਪੀਲ  
 ਦਾਇਰ ਕੀਤੀ ਗਈ ਜੋ ਕਿ ਸੁਣਵਾਈ ਅਧੀਨ ਹੈ। ਮਈ 2023 ਦੌਰਾਨ ਉਸ ਨੂੰ ਪਤਾ ਲੱਗਾ ਕਿ ਪੰਚਾਇਤ ਦੁਆਰਾ ਇਹ  
 ਜਮੀਨ ਠੇਕੇ ਤੇ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ। ਉਸ ਨੇ ਮਿਤੀ 12-06-2023 ਨੂੰ 90000/- ਰੁਪਏ ਪ੍ਰਤੀ ਸਾਲ ਦੇ ਹਿਸਾਬ ਨਾਲ  
 ਠੇਕੇ ਤੇ ਲੈ ਲਿਆ। ਇਸ ਤਰ੍ਹਾਂ ਉਸ ਦਾ ਇਸ ਰਕਬੇ ਤੇ ਪਹਿਲਾਂ ਕੋਈ ਕਬਜ਼ਾ ਨਹੀਂ ਸੀ ਅਤੇ ਮੌਜੂਦਾ ਸਮੇਂ ਦੌਰਾਨ ਉਸ  
 ਪਾਸ ਇਹ ਰਕਬਾ ਠੇਕੇ ਤੇ ਹੈ ਜਿਸ ਦੇ ਸਬੂਤ ਵੱਜੋਂ ਰਸੀਦ ਪੇਸ਼ ਕੀਤੀ।

3. ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਬਹਿਸ ਦੌਰਾਨ ਪਟੀਸ਼ਨ ਵਿੱਚ ਦਰਜ ਤੱਥਾਂ ਦੀ ਪ੍ਰੋਤਾ ਕਰਦੇ ਹੋਏ ਦੱਸਿਆ ਕਿ ਹੋਂਦ  
 ਨੋਟ ਵਿੱਚ ਦਰਜ ਅਰਾਜੀ ਦਾ ਮਾਲ ਰਿਕਾਰਡ ਜਮਾਬੰਦੀ ਸਾਲ 2018-2019 ਦੇ ਮਾਲਕੀ ਖਾਨੇ ਵਿੱਚ ਸ਼ਾਮਲਾਤ ਦੇਹ  
 ਦਾ ਇੰਦਰਾਜ ਦਰਜ ਹੈ। ਜਿਸ ਦੀ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਮਾਲਕ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਹੈ। ਅਜਿਹੀ ਅਰਾਜੀ ਦਾ ਪ੍ਰਬੰਧ ਅਤੇ  
 ਕੰਟਰੋਲ ਗਰਾਮ ਪੰਚਾਇਤ ਕਰਦੀ। ਰਿਸਪਾਡੇਟਸ ਵੱਲੋਂ ਝਗੜੇ ਵਾਲੀ ਅਰਾਜੀ ਉਪਰ ਗੈਰ ਕਾਨੂੰਨੀ ਅਤੇ ਗਲਤ ਢੰਗ  
 ਨਾਲ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੈ ਜਿਸ ਦੇ ਉਹਨਾਂ ਨੂੰ ਕੋਈ ਕਾਨੂੰਨੀ ਹੱਕ ਹਾਸਲ ਨਹੀਂ ਹਨ। ਪਟੀਸ਼ਨਰ ਦੇ ਕੇਸਲ ਵੱਲੋਂ  
 ਦੌਰਾਨ ਬਹਿਸ ਪਟੀਸ਼ਨ ਵਿੱਚ ਦਰਜ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਕਾਪੀ ਪੇਸ਼ ਕੀਤੀ। ਜਿਸ ਵਿੱਚ ਮਾਨ ਸਿੰਘ  
 ਪੁੱਤਰ ਸੁਰਜਨ ਸਿੰਘ ਦਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਦੀ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਦੇ ਹੋਰ ਖਸਰਾ ਨੰਬਰ ਉੱਪਰ ਵੀ  
 ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਪਾਇਆ ਗਿਆ। ਜਵਾਬਦਾਵੇ ਵਿੱਚ ਰਿਸਪਾਡੇਟ ਨੰਬਰ-1 ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿਚਲੀ ਜਮੀਨ ਨੂੰ ਠੇਕੇ ਤੇ  
 ਲਈ ਗਈ ਦਰਸਾਇਆ ਗਿਆ ਹੈ ਜਦ ਕਿ ਨਿਸ਼ਾਨ ਦੇਹੀ ਮੁਤਾਬਿਕ ਉਸ ਦਾ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਉਪਰ ਬਹੁਤ ਪੁਰਾਣਾ

S.C.A. ਐਸ.ਸੀ.ਏ.  
 ਜਿਲ੍ਹਾ ਨਕਲ ਏਜੰਟ  
 ਕਪੂਰਥਲਾ। 07/02/2024

*(Signature)*

ਵਜ ਕਬਜਾ ਸਾਬਤ ਹੁੰਦਾ ਹੈ। ਇਸ ਲਈ ਪਟੀਸ਼ਨ ਨੂੰ ਮਨਜ਼ੂਰ ਕਰਦੇ ਹੋਏ ਰਿਸਪਾਡੈਟਸ ਨੂੰ ਖਗੜੇ ਵਾਲੀ ਕਮਰੇ ਤੇ ਬੇਦਮਲ ਕੀਤੇ ਜਾਣ, ਅਰਾਜੀ ਦਾ ਕਬਜਾ ਅਤੇ ਅਰਾਜੀ ਦੀ ਨਜਾਇਜ ਵਰਤੋ ਕਰਨ ਬਦਲੇ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਹਰਜਾਨਾ ਪੰਚਾਇਤ ਨੂੰ ਦਿਲਾਏ ਜਾਣ ਦਾ ਹੁਕਮ ਕੀਤੇ ਜਾਣ ਦੀ ਮੰਗ ਕੀਤੀ।

4. ਰਿਸਪਾਡੈਟ ਨੰਬਰ-1 ਦੇ ਬੈਸਲ ਨੇ ਪਟੀਸ਼ਨ ਦੇ ਤੱਥਾਂ ਨੂੰ ਨਕਾਰਦੇ ਹੋਏ ਜਵਾਬਦਾਰ ਦੇ ਤੱਥਾਂ ਨੂੰ ਸਹੀ ਠਹਿਰਾਇਆ ਕਿ ਉਹ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਸਾਲ 2018 ਵਿੱਚ ਠੇਕੇ ਤੇ ਲੇਣਾ ਚਾਹੁੰਦਾ ਸੀ ਪ੍ਰੰਤੂ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵੱਲੋਂ ਬਿਨਾਂ ਕੋਈ ਮੁਨਾਦੀ ਕਰਵਾਏ 65000/-ਰੁਪਏ ਵਿੱਚ ਜਮੀਨ ਠੇਕੇ ਤੇ ਦੇ ਦਿੱਤੀ ਗਈ ਜਦੋਂ ਰਿਸਪਾਡੈਟ ਨੂੰ ਪਤਾ ਲੱਗਾ ਤਾਂ ਉਸ ਨੇ ਡੀਡੀਪੀਓ ਕਪੂਰਥਲਾ ਜੀ ਨੂੰ ਇਹ ਖੋਲੀ ਹੱਦ ਕਰਨ ਸਬੰਧੀ ਦਰਖਾਸਤ ਦਿੱਤੀ ਸੀ। ਜਿਸ ਸਬੰਧੀ ਦੂਸਰੀ ਧਿਰ ਵੱਲੋਂ ਮਾਨਯੋਗ ਡਾਇਰੈਕਟਰ ਪੇਂਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਪੰਜਾਬ ਜੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਗਈ ਜੋ ਕਿ ਸੁਣਵਾਈ ਅਧੀਨ ਹੈ। ਮਈ 2023 ਦੌਰਾਨ ਉਸ ਨੂੰ ਪਤਾ ਲੱਗਾ ਕਿ ਪੰਚਾਇਤ ਦੁਆਰਾ ਇਹ ਜਮੀਨ ਠੇਕੇ ਤੇ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ। ਉਸ ਨੇ ਮਿਤੀ 12-06-2023 ਨੂੰ 90000/-ਰੁਪਏ ਪ੍ਰਤੀ ਸਾਲ ਦੇ ਹਿਸਾਬ ਨਾਲ ਠੇਕੇ ਤੇ ਲੈ ਲਿਆ। ਇਸ ਤਰਾ ਉਸ ਦਾ ਇਸ ਰਕਬੇ ਤੇ ਪਹਿਲਾ ਕੋਈ ਕਬਜਾ ਨਹੀਂ ਸੀ ਅਤੇ ਮੌਜੂਦਾ ਸਮੇਂ ਦੌਰਾਨ ਉਸ ਪਾਸ ਇਹ ਰਕਬਾ ਠੇਕੇ ਤੇ ਹੈ। ਇਸ ਲਈ ਪਟੀਸ਼ਨਰ ਦੀ ਪਟੀਸ਼ਨ ਖਾਰਜ ਕੀਤੀ ਜਾਣੀ ਬਣਦੀ ਹੈ ਖਾਰਜ ਕੀਤੇ ਜਾਣ ਦੀ ਮੰਗ ਕੀਤੀ।

ਧਿਰ ਦੇ ਵਿਦਵਾਨ ਕੇਸਲਾ ਦੀ ਬਹਿਸ ਨੂੰ ਗੇਹ ਨਾਲ ਸੁਣਿਆ ਗਿਆ ਅਤੇ ਮਿਸਲ ਤੇ ਆਏ ਰਿਕਾਰਡ ਨੂੰ ਚੰਗੀ ਤਰ੍ਹਾਂ ਵਾਰਿਆ ਗਿਆ। ਜਮ੍ਹਾਂਬੰਦੀ ਸਾਲ 2018-2019 ਸਪੱਸ਼ਟ ਕਰਦੀ ਹੈ ਕਿ ਖਗੜੇ ਵਾਲੀ ਜਮੀਨ ਸ਼ਾਮਲਾਤ ਦੇਹ ਹੈ ਜੋ ਕਿ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਵਿੱਚ ਵੇਸਟ ਕਰਦੀ ਹੈ। ਜਿਸ ਦੀ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਮਾਲਕ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਹੈ। ਅਜਿਹੀ ਜਮੀਨ ਦੀ ਦੇਖਭਾਲ ਅਤੇ ਪ੍ਰਬੰਧ ਗਰਾਮ ਪੰਚਾਇਤ ਦੁਆਰਾ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਲਈ ਮਿਸਲ ਵਿੱਚ ਪੇਸ਼ ਰਿਕਾਰਡ ਅਤੇ ਪਟੀਸ਼ਨ ਵਿੱਚ ਦਰਸਾਏ ਤੱਥਾਂ ਤੇ ਪਾਇਆ ਗਿਆ ਕਿ ਰਿਸਪਾਡੈਟਸ ਖਗੜੇ ਵਾਲੀ ਜਮੀਨ ਉਪਰ ਨਜਾਇਜ ਕਾਬਜ ਹਨ ਅਤੇ ਲੰਮੇ ਸਮੇਂ ਤੋਂ ਨਜਾਇਜ ਕਬਜਾ ਕਰਕੇ ਲਾਭ ਲੈ ਰਹੇ ਹਨ ਜਿਸਦੇ ਉਹਨਾਂ ਨੂੰ ਕੋਈ ਕਾਨੂੰਨੀ ਹੱਕ ਹਾਸਲ ਨਹੀਂ ਹਨ। ਹੋਂਡ ਨੇਟ ਵਿੱਚ ਦਰਜ ਅਰਾਜੀ ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 2(ਜੀ) ਦੇ ਦਾਇਰੇ ਵਿੱਚ ਆਉਂਦੀ ਹੈ। ਜਿਸ ਤੇ ਮੈਂ ਹਰਜਿੰਦਰ ਸਿੰਘ ਸੰਧੂ ਜਿਲਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਕਪੂਰਥਲਾ ਕਮ-ਕੁਲੈਕਟਰ ਪੰਚਾਇਤ ਲੈਂਡਜ, ਪੰਜਾਬ ਵਿਲੇਜ ਕਾਮਨ ਲੈਂਡਜ (ਰੈਗੂਲੇਸ਼ਨ) ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਮਿਲੇ ਅਧਿਕਾਰਾਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਹੋਂਡ ਨੇਟ ਵਿੱਚ ਦਰਜ ਸਾਰੇ ਰਿਸਪਾਡੈਟਸ ਨੂੰ ਪਟੀਸ਼ਨ ਵਿੱਚ ਦਰਜ ਅਰਾਜੀ ਤੋਂ ਬੇਦਖਲ ਕਰਦਾ ਹਾਂ ਅਤੇ ਅਰਾਜੀ ਦੀ ਨਜਾਇਜ ਵਰਤੋ ਕਰਨ ਬਦਲੇ ਰੁਲ 20 ਦੇ ਤਹਿਤ ਪਿਛਲੇ ਤਿੰਨ ਸਾਲਾਂ ਦਾ 18000/-ਰੁਪਏ ਸਲਾਨਾ ਪ੍ਰਤੀ ਏਕੜ ਦੇ ਹਿਸਾਬ ਨਾਲ 17,71,537/-ਰੁਪਏ ਹਰਜਾਨਾ ਪਾਉਂਦਾ ਹਾਂ। ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਦਿਲਵਾ ਨੂੰ ਹਦਾਇਤ ਕਰਦਾ ਹਾਂ ਕਿ ਸ਼ਾਮਲਾਤ ਜਮੀਨ ਦਾ ਕਬਜਾ ਵਾ ਹਰਜਾਨਾ ਦੀ ਰਾਸ਼ੀ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਬਾਦਸ਼ਾਹਪੁਰ ਨੂੰ ਦਿਵਾਉਣ ਸਬੰਧੀ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ। ਮਿਸਲ ਬਾ-ਤਰਤੀਬ ਵਾ-ਤਕਮੀਲ ਦਾਖਲ ਰਿਕਾਰਡ ਰੂਮ ਹੋਵੇ।

ਹੁਕਮ ਖੁੱਲੀ ਅਦਾਲਤ ਵਿੱਚ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ 23-11-2023

  
S.C.A. ਮੇ.ਸੀ.ਏ  
ਜਿਲਾ ਨਕਲ ਏਜੰਸੀ  
ਕਪੂਰਥਲਾ।

07/02/2024

  
ਕੁਲੈਕਟਰ ਪੰਚਾਇਤ ਲੈਂਡਜ  
ਕਪੂਰਥਲਾ।

IN THE COURT OF SH. HARJINDER SINGH SANDHU, DISTRICT DEVELOPMENT  
AND PANCHAYAT OFFICER CUM COLLECTOR PANCHAYAT LAND KAPURTHALA

Misle no. KPT/DDPO/

SOC/2023/000168

Date of filing 02.03.2023

Decided on 23.11.2023

Gram Panchayat Village Badshahpur, Tehsil and Block Dhilwan, District Kapurthala  
through administrator Charandeep Singh

Petitioner

Vs

1. Maan Singh son of Surjan Singh, resident of village Dham, Tehsil and District Kapurthala

2. Baj Singh son of Badri Singh resident of Village Badshahpur, Tehsil and District Kapurthala

3. Lakhveer Singh

4. Sukhdev Singh @ Kala son Swaran Singh Resident of Village Boot, Tehsil and District Kapurthala

5. Avtar Singh and Raj Singh, both sons of Ram Singh, residents of village Badsahpur, Tehsil and District Kapurthala.

6. Onkar Singh, son of Anok Singh, resident of village Boot, Tehsil and District Kapurthala

----Respondent

Petition under section 7 of the Punjab Village Common Lands (Regulation) Act 1961 regarding the eviction of the respondents from the land of area Village Badshahpur, Sub Tehsil Dhilwan, District Kapurthala comprised in khatauni no. 249 khasra no. 32/0-12, 36/92-7, 37/ 74-8, 42/4-0, 1//13/1-7, 1//14/2-0, 1//15/1-0, 1//16/8-0, 1//17/min/6-2, 1//18/0-18, 11/24/6-3, 1/25/8-0, 21/1.1/0-17, 2//18/2/2-5, 2//19/6-18, 2//20/8-0, 2//21/8-0, 2//22/7-13, 2//23/1/0-11, khatauni no. 260, khasra no. 6//22/0-8, 6//23min/6-12, 9//2min/8-0, 97/3/1/0-16, kitte 4 total area 23-8, as per jamabandi for the Year 2018

-19, some part of which has been illegally occupied by the respondents for the past several years, should be evicted and the possession of the said area should be handed over to the Gram Panchayat and compensation should be given to the Gram Panchayat according to the law regarding illegal use by the Respondents.

Present : Sh. Manish Luthra, Advocate on behalf of petitioner

Sh. Gagandeep Singh Advocate on behalf of respondent no.1.

Respondents no.2,3,4,5,6 Exparte

Order :-

1. As per order of District Development and Panchayat officer, Kapurthala vide order Endn no/Reder/DDPO/4095-4096 dated 4.11.2022, this petition as been filed by petitioner through Charanjit Singh Tax Collector, Block Dhilwan, District Kapurthala being Government office, regarding which the Gram panchayat Badshahalpur vide resolution dated 8.2.2023, had authorized him to get the land in dispute vacated from the illegal occupants, and the petitioner is fully conversant with the facts of the case. The land deailed in the head note of the petition, the petitioner is recorded as owner of the land in the revenue record being shamlat deh. According to law, the Gram panchayat is owner of the said land. The land is being managed and controlled by the Gram panchayat. The respondents are in illegal occupation of the land in dispute for quite some time on which they have got no legal right at all. The disputed land is the ownership of the Gram panchayat and it vest in the panchayat. The petitioner has many time requested the respondents to vacate the disputed land in favor of the panchayat but they used to lingering on the matter on one pretext or the other but now they have flatly refused to vacated the same. Beside the dispute with regard to the land in dispute, there is no other dispute pending between the parties nor any order has been passed in any manner. This Hon'ble Court has got the jurisdiction to entertain and try the present petition, as such the present petition is accepted and the respondents are directed to vacate the land and hand over the same in favour of the panchayat under the law.
2. For the service of respondents, summons has been issued on which respondent no. 6 appeared through court on 21.3.2023 and filed vakalatnama but lateron he absented as such he was proceeded exparte vide order dated 16.10.2023. On 12-10-2023, Respondent No.1 appeared before the court and presented the power of attorney. Respondent Nos. 2, 3, 4, 5 did not attend the court despite the publication of advertisements in the newspaper, taking notice of this

- Court's order dated 26-10-2023 for exparte action against Respondent Nos. 2, 3, 4, 5. Respondent No. 1 in his reply denied the fact of the petition and said that the Panchayat's land is adjacent to his land which he wanted to take on lease in the year 2018, but without any proper auction from the Gram Panchayat, the land was leased out for Rs.65000/- only and When the respondent came to know about the same, he he had submitted an application to DDPO Kapurthala to cancel the bid and deposited the amount of Rs.75000/-. Later, an appeal was filed by the other party in the court of Honorable Director village Development Vikas and Panchayat Punjab which is under hearing. During May 2023, he came to know that this land was being given on lease by the Panchayat. He took the lease on 12-06-2023 at the rate of Rs.90000/- per annum. Thus, he did not have any illegal possession on this area but in fact at present time, he is in possession of this area on lease for which he submitted the receipt as evidence.
3. During the argument, the petitioner stated the facts recorded in the petition, that the property record in the head note of the petition is ownership of the Gram panchayat, as per jamabandi for the year 2018-2019. According to the law, the owner is the village panchayat. The village panchayat manages and controls the suit land. The respondents have unlawfully and wrongfully occupied the disputed land to which they have no legal rights. The petitioner's counsel during argument produced a copy of the demarcation of the land included in the petition. In which Maan Singh son of Surjan Singh had illegal occupied the land of Gram Panchayat Badshahpur also above Khasra No. in Unlawful manner. In the written statement, the respondent no.1 has staed that he had taken the land on lease, wheraes as per demarcation report, the respondents are in illegal occupation of the land in dispute since long, as such the petition be accepted and the respondents be evicted from the land in dispute and the possession of the land in dispute be delivered to the gram panchayat as per law and respondents be burdened with costs for illegal use and occupation of the land.
  4. However, the counsel for the respondent no.1 justified the facts mentioned in the written statement of the respondent by claiming that he wanted to take the land of the panchayat on lease since the year 2018 but without making any munadi by the gram panchayat, it has leased the land for Rs.65000/- amd, when the respondent came to know, he had given an application to DDPO Kapurthala regarding cancellation of bid. In this regard, an appeal was filed by the other party in the court of Honorable Director Village Development and Panchayat Punjab which is under hearing. During May 2023, he came to know that this land was being given on lease by the Panchayat. He took the lease on 12-06-2023 at the rate of Rs.90000/- per annum. Therefore, he had no prior illegal possession of this area and during the present period he has taken this area under lesae. Therefore, the petition of the petitioner has to be dismissed.

The arguments of the learned counsel of the parties were listened to with interest and the record on the misal was well perused. As per jamabandi for the year 2018-2019 clarifies that the disputed land is vested in the Gram Panchayat as per law. The owner of which according to law is the Gram Panchayat. Such land has to be maintained and managed by the Gram Panchayat. Therefore, on the record presented in the case and the facts shown in the petition, it is found that the respondents are in illegal occupation of the disputed land and have been for a long time. They are taking benefits by illegal possession which they have no legal rights. The land mentioned in the head note falls under Section 2(g) of the Punjab Village Common Lands Act, 1961. Whereupon I, Harjinder Singh Sandhu District Development and Panchayat Officer Kapurthala Cum-Collector Panchayat Ledge, using the powers conferred under Section 7 of the Punjab Village Common Lands (Regulation) Act, 1961, evict all the respondents mentioned in the head note from the land mentioned in the petition. 18,000/- per acre for the last three years and Rs. 17,71,537/- per acre as damages under Rule 20 for unlawful use of land is imposed. Block Development and Panchayat Officer Dhilwan is instructed to take necessary action as per the law regarding possession of the land and giving the amount of damages to Gram Panchayat Badshahpur. Misal Ba-Tarib Va-Kamil should be entered record room.

The order was pronounced in open court.

Dated 23-11-2023

Collector Panchayat Land  
Kapurthala

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 428 OF 2023**

**IN THE MATTER OF:**

S.C KAUSHAL

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

**VAKALATNAMA**

KNOW ALL to whom these presents shall come that I, Sarpreet Singh, S/o Shri Maan Singh, aged about 41 years, R/o H. No. 60, Model Town, Kapurthala, Punjab, the Authorized Representative of the Respondent no. 6, do hereby appoint, Ms. Divita Vyas (Enrol. D/2286/2019), Ms. Shantanu Parashar (D/2924/2015), D-19, Kailash Colony, New Delhi - 110048. Mob. 8527759101 (hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-

To act, appear and plead in the above-noted case before Hon'ble National Green Tribunal or in any other Court or Tribunal in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 08 day of <sup>May</sup> April, 2024. Accepted subject to the terms of fees.

ADVOICATE

*Divita*  
*Shantanu*  
D/2286/19  
D/2924/2015

CLIENT

*Sarpreet Singh*  
*Divita*  
Identified